

(2022) 04 CAT CK 0022

In the Central Administrative Tribunal

Case No : Civil Miscellaneous Contempt Petition No. 330, 00004 Of 2022 In
Original Application No. 330, 00790 Of 2021

Ruby Devi

APPELLANT

Vs

Pramod Kumar General Manager, North Central Railway,
Subedarganj, Allahabad & Others

RESPONDENT

Date of Decision : 12-04-2022

Acts Referred:

Citation : (2022) 04 CAT CK 0022

Hon'ble Judges : Tarun Shridhar, Member (A); Pratima K Gupta, Member (J)

Bench : Division Bench

Advocate : Vinod Kumar, Amit Kumar Rai

Final Decision : Disposed Of

Judgement

Tarun Shridhar, Member (A)

1. We have joined this Division Bench online through video conferencing.
2. Heard Shri Vinod Kumar, learned counsel for the petitioner and Shri Amit Kumar Rai, learned counsel for the respondents.
3. Learned counsel for the respondents submits that he has filed an affidavit of compliance demonstrating compliance of the interim order passed by this Tribunal in the pending OA No.790 of 2021.
4. Learned counsel for the petitioner expresses satisfaction with the statement made by learned counsel for the respondents.
5. In view of the above, the contempt proceedings are closed. Notices issued to the respondents are discharged.